GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH RESEARCH

LOK SABHA UNSTARRED QUESTION NO. 2241 TO BE ANSWERED ON 28TH JULY, 2017

SURROGACY

2241. SHRI SUBHASH PATEL: SHRI K.R.P. PRABAKARAN: SHRI HARISH MEENA:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government has directed the States to check the illegal activities prevailing at present related to surrogacy;
- (b) if so, the details thereof;
- (c) whether the present scenario of surrogacy in the country has been upto the mark/satisfactory after passing of the new Act; and
- (d) if so, the details thereof?

ANSWER THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SMT. ANUPRIYA PATEL)

- (a) & (b): Yes. The Government has issued comprehensive guidelines to check illegal activities related to surrogacy, vide Communication No.V.25011/119/2015-HR dated 04.11.2015.
- (c) & (d): The draft Surrogacy (Regulation) Bill introduced in the Lok Sabha on 21.11.2016, stands referred to the Department related Parliamentary Standing Committee on Health & Family Welfare.